

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 08
IA No. 165/JPR/2021
In
CP No. (IB)-321/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

M/s Small Industries Development Bank of India
....Financial Creditor/Applicant

Versus

Kishangarh Hi-tech Textile Park Limited
.....Corporate Debtor

Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Rohit Sharma, Adv.
Arvind Gupta, Adv.
For the Respondent : Shahrukh Panwar, Adv.

ORDER

IA No. 165/JPR/2021:-

This application has been filed by the Applicant seeking to withdraw the CP. It is submitted that the one time settlement proposal of the Respondent / Corporate Debtor has been sanctioned by the Petitioner bank and the Respondent bank has repaid the entire debt and the bank has issued no dues certification to this effect also. In the circumstances, and in view of the settlement of the debt,



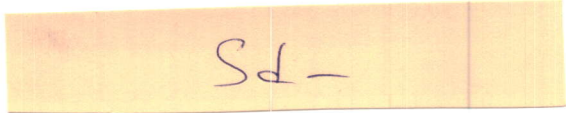
IA No. 165/JPR/2021 is allowed and accordingly, CP No. (IB)- 321/7/JPR/2019
is dismissed as withdrawn.



SD

(Raghu Nayyar)
Technical Member

July 13, 2021



SD

(Ajay Kumar Vatsavayi)
Judicial Member